AB. No. 16 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

Heard Mr. K.C. Gautam, learned counsel for the petitioner as well as Mrs. N.G. Shylla, learned State counsel.

Bail application will be considered only after perusal of the C.D. Summon the I/O to appear along with the C.D on the next date fixed.

The Registry is directed to furnish a copy of this order to the learned State counsel and to transmit the same to the I/O concerned immediately.

List this matter after a week for C.D, appearance of the I/O and further order.

JUDGE

D. Nary

FA. No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

Heard Mrs. G. Purkayastha, learned counsel for the petitioner.

Issue notice to the respondents made returnable within 2(two) weeks.

Petitioner's counsel to take necessary steps within 2(two) days.

List this matter after 2(two) weeks for service report, appearance and further order.

JUDGE

D. Nary

MC[WP(C) No. 134 of 2015
In WP(C) No. 133 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

Heard Mr. S. Dey, learned counsel appearing for and on behalf of the petitioner.

Seen also the Misc. Case bearing MC[WP(C) No. 134 of 2015.

Mr. S. Dey, learned counsel for the petitioner submits that, there are some differences which arose between him and his client. So, he is no more interested to be a counsel in this case and prayed that, he may be allowed to withdraw himself from this case. Prayer is allowed.

Issue notice to the petitioner and to submit a report on the next date fixed.

Court Master is directed to keep a copy of this order in the main file.

Mr. P. Nongbri, learned counsel for the respondents No. 5 and 6 is present.

The Misc. Case stands disposed of.

JUDGE

D. Nary

WP(C) No. 8 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

On joint request made by Mr. S. Dey, learned counsel for the respondent No. 6 and Mr. K.P. Bhattacharjee, learned State counsel, list this matter after 2(two) weeks for filing of the counter affidavit.

Mr. P.T. Sangma, learned counsel for the petitioner is present.

Accordingly, list this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 168 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

Mr. A. Chakravarty, learned counsel informed the court that, Mr. R. Jha, learned counsel for the petitioners is on sanctioned leave.

Mr. A. Khan, learned counsel appearing for the Union of India is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 241 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

10.07.2015

On request made by Ms. A.R. Nath, learned counsel for the petitioner, the matter is adjourned after 2(two) weeks on the ground that, the conducting counsel Mr. H.R. Nath had gone for check up to NEIGRIHMS, Shillong.

Mr. J.M. Thangkhiew, learned State counsel is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary